

HIGH COURT OF JUDICATURE AT ALLAHABAD

ESTABLISHMENT SECTION

OFFICE ORDER

No. 9417 / Establishment : Dated : Allahabad : February 04, 2016.

With reference to his/her application in response to *Advertisement No. 01/Law Clerk (Trainee)/2015* for being considered for the post of Law Clerk (Trainee) in the High Court of Judicature at Allahabad he/she is hereby informed that he/she has been selected as a Law Clerk (Trainee) from waiting list to be attached with an Hon'ble Judge for a period of one year on a fixed honorarium of **Rs. 12,500/-** with no other allowances and without any other perquisite such as residential accommodation etc. The engagement shall be purely contractual for a fixed term of one year, which may be terminated at any time if the incumbent is found lacking.

It is made clear to him/her that the above short term engagement shall not confer upon him/her any right to claim regular appointment like other appointees in the Registry. The said engagement shall be subject to the following conditions :-

1. That from the date of completion of his/her engagement as Law Clerk (Trainee), he/she shall not appear or practice for a period of one year before the Hon'ble Judge (s) with whom he/she was attached.
2. He/She shall not appear in any case handled by the Hon'ble Judge (s) with whom he/she had remained attached, irrespective whether he/she had or had not worked on that case during the period of his/her engagement.
3. In case of his/her being enrolled as an Advocate, he/she shall furnish an undertaking that he/she has surrendered his/her registration for a period of one year till he/she remains engaged as a Law Clerk.
4. He/She shall be governed by such rules of attendance, leave and other related matter as might be prescribed from time to time by Hon'ble the Chief Justice of High Court of Judicature at Allahabad.
5. His/Her engagement shall be for a fixed term of one year only which may be terminated without notice at any time.

If he/she is willing to accept the above terms and conditions to be engaged as a Law Clerk (Trainee) he/she may report to the undersigned **on or before 12.02.2016 during office hours.**

Sd/-
REGISTRAR GENERAL

Sl. No.	Roll Number	Name S/Sri/Km./Smt.	Postal Address
1.	194	MAYANK VERMA	S/O LATE PARAS NATH VERMA 144/125 K.L., KYDGANJ, ALLAHABAD.
2.	196	NITESH KUMAR SINGH	S/O Mr. NARENDRA PRATAP SINGH 414/304/3A, INDRAPURI COLONY NEW BAIRAHANA, ALLAHABAD, U.P. PIN- 211003
3.	197	SURESH KUMAR MAURYA	S/O Mr. JAGANNATH MAURYA 27/19/5A, MAHATMA GANDHI MARG, HIGH COURT, ALLAHABAD, (BEHIND AMAR UJALA PRESS)
4.	208	DEEPAK SRIVASTAVA	S/O LATE MOHAN LAL SRIVASTAVA 6/143, SAVITRI NAGAR, NEW JHUNSI, ALLAHABAD
5.	73	NIVEDITA SHARMA	D/O Mr. SUSHIL KUMAR SHARMA TRIVANI BHAWAN COMPOUND NEAR THANA PREM NAGAAR, BAREILLY

Sd/-
**Deputy Registrar
(Establishment)**

HIGH COURT OF JUDICATURE AT ALLAHABAD

ESTABLISHMENT SECTION

OFFICE ORDER

No. 9418 / Establishment : Dated : Allahabad : February 04, 2016.

With reference to his/her application in response to *Advertisement No. 01/Law Clerk (Trainee)/2015* for being considered for the post of Law Clerk (Trainee) in the High Court of Judicature at Allahabad he/she is hereby informed that he/she has been selected as a Law Clerk (Trainee) from waiting list to be attached with an Hon'ble Judge for a period of one year on a fixed honorarium of **Rs. 12,500/-** with no other allowances and without any other perquisite such as residential accommodation etc. The engagement shall be purely contractual for a fixed term of one year, which may be terminated at any time if the incumbent is found lacking.

It is made clear to him/her that the above short term engagement shall not confer upon him/her any right to claim regular appointment like other appointees in the Registry. The said engagement shall be subject to the following conditions :-

1. That from the date of completion of his/her engagement as Law Clerk (Trainee), he/she shall not appear or practice for a period of one year before the Hon'ble Judge (s) with whom he/she was attached.
2. He/She shall not appear in any case handled by the Hon'ble Judge (s) with whom he/she had remained attached, irrespective whether he/she had or had not worked on that case during the period of his/her engagement.
3. In case of his/her being enrolled as an Advocate, he/she shall furnish an undertaking that he/she has surrendered his/her registration for a period of one year till he/she remains engaged as a Law Clerk.
4. He/She shall be governed by such rules of attendance, leave and other related matter as might be prescribed from time to time by Hon'ble the Chief Justice of High Court of Judicature at Allahabad.
5. His/Her engagement shall be for a fixed term of one year only which may be terminated without notice at any time.

If he/she is willing to accept the above terms and conditions to be engaged as a Law Clerk (Trainee) he/she may report to the Senior Registrar, High Court, Lucknow Bench, Lucknow **on or before 12.02.2016 during office hours.**

**Sd/-
REGISTRAR GENERAL**

Sl. No.	Roll No.	Name S/Sri/Km./Smt.	Postal Address
1.	191	AAKANKSHA VERMA	D/O Mr. RAM KUMAR VERMA M -II C-160, JANKIPURAM, SEC.- C, LUCKNOW
2.	192	SHRUTI SINGH	D/O Mr. BIRENDRA KUMAR SINGH C/O C.P. SINGH, 533, NAVEEN GAURI, SAROJINI NAGAR, LUCKNOW, PIN- 226008, U.P.

No / Establishment : Dated : Allahabad : February , 2016.

Copy forwarded to the Senior Registrar, High Court, Lucknow Bench, Lucknow alongwith the photocopy of 02 Application forms of Law Clerks (Trainee) selected for High Court, Lucknow Bench, Lucknow with request to make necessary arrangements for their joining **on or before 12.02.2016 during office hours.**

**Deputy Registrar
(Establishment)**